

ITEM NO.10

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 278/2025

[Arising out of impugned final judgment and order dated 14-12-2024 in ABA No. 1234/2024 passed by the High Court of Judicature at Bombay]

NARESH JAGUMAL KARDA

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ANR.

Respondent(s)

WITH

SLP(Crl) No. 341/2025 (II-A)

(IA No. 5361/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 5360/2025 - EXEMPTION FROM FILING O.T., IA No. 9868/2025 - EXEMPTION FROM FILING O.T., IA No. 6209/2025 - EXEMPTION FROM FILING O.T., IA No. 14879/2025 - INTERVENTION/IMPLEADMENT, IA No. 19514/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 13263/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 6185/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES SLP(Crl) No. 4555/2025 (II-A), FOR ADMISSION and I.R., IA No. 77044/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 77043/2025 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 5035/2025 (II-A)

(IA No. 84144/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 84146/2025 - EXEMPTION FROM FILING O.T.)

Date : 09-04-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Anand Dilip Landge, AOR

Mr. Dama Sheshadri Naidu, Sr. Adv.

Mr. Prasouk Jain, Adv.

Mr. Karan Sinha, Adv.

Ms. Rabiya Thakur, Adv.

Mr. Anurag Sharma, Adv.

Ms. Shivali Chaudhary, Adv.

Mr. Gursimar Singh, Adv.  
Mr. Rohan Batra, AOR

For Respondent(s) : Ms. Mridula Ray Bharadwaj, AOR  
Mr. Rohan Batra, AOR

Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Mr. Sourav Singh, Adv.  
Mr. Aditya Krishna, Adv.  
Mr. Adarsh Dubey, Adv.

Mr. Kailas More, AOR  
Ms. Nirmala D. Borade, Adv.  
Mr. Akash Yadav, Adv.  
Mr. Durgesh Kumar Gupta, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Issue notice in SLP(Crl) Nos. 4555 and 5035 of 2025.
2. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State.
3. List all the matters together on 28.04.2025.
4. In the meantime, liberty is granted to file additional documents.

(DEEPAK SINGH)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
ASSISTANT REGISTRAR